COURT NO.14

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6196/2025

[Arising out of impugned final judgment and order dated 04-04-2025 in A482 No. 2860/2025 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

RAHUL GANDHI

Petitioner

VERSUS

STATE OF U.P. & ANR.

Respondents

(With I.A. No.104361/2025-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, I.A. No.104362/2025-EXEMPTION FROM FILING O.T., I.A. No. 104738/2025-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and I.A. No.104364/2025-PERMISSION TO FILE ADDITIONAL DOCUMENTS/ FACTS/ANNEXURES)

Date : 25-04-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) :Dr. Abhishek Singhvi, Sr. Adv. Mr. R. S. Cheema, Sr. Adv. Mr. Prasanna S., AOR Ms. Tarannum Cheema, Adv. Mr. Amit Bhandari, Adv. Mr. Kanishka Singh, Adv. Mr. Kash Singh, Adv. Mr. Akshay Nagarajan, Adv. Mr. Nikhil Bhalla, Adv. Mr. Sumeet Siddharth, Adv.
For Respondent(s) :Mr. Shishir Chandra, Adv. Mr. Dhananjay Garg, AOR

- Mr. Abhishek Garg, Adv.
- Mr. D. K. Garg, Adv.
- Ms. Anu Kushwaha, Adv.

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UPON hearing the counsel the Court made the following O R D E R

1. Issue notice, returnable in eight weeks.

2. Till the next date of hearing, there shall be stay of the proceedings in Complaint Case No.126818/2022 pending before the court of ACJM-III, Lucknow, Uttar Pradesh.

(RASHMI DHYANI PANT) ASTT. REGISTRAR-cum-PS (SUDHIR KUMAR SHARMA) COURT MASTER (NSH)